Confrontation between legislatures and judiciary

4070. SHRI TRILOKI NATH CHATURVEDI:
SHRI RAM RATAN RAM:
DR. MURLI MANOHAR JOSHI:
SHRI SUNDER SINGH BHANDARI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware of case of confrontaton between the legislature and the judiciary on certain matters during the past two years creating constitutional strains;

(b) what is the reaction of Government thereto; and

(c) whether Government propose to bring out a white paper on the subject; if so, by when, and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) Yes, Sir.

(b) The Government hopes that all oragns of the State would act in accordance with the scheme of the Constitution and there would be no occasion for any real confrontation between them.

(c) No, Sir.

संविधान का अनुवाद

***4071. श्री शंकर दयाल सिंह : क्या विधि, न्याय और कंपनी कार्य मंत्री यह बताने की कृपा करेंगे कि :**

(क) क्या भारत के संविधान का अनुवाद आठवीं अनुसूची में सम्मिलित सभी भारतीय भाषाओं में किया जा चुका है ;

(ख) यदि नहीं, तो उसके क्या कारण हैं ; और

(ग) भारत के संविधान का अनुवाद उक्त भाषाओं में करने के लिए क्या व्यवस्था की गई है अथवा की जा रही है तथा यह प्रक्रिया कब तक पूरी हो जाएगी ?

विधि, न्याय और कंपनी कार्य मंत्रालय में राज्य मंत्री (श्री हंसराज भारद्वाज) : (क) जी हां। किन्तु सिंधी और कश्मीरी भाषा में नहीं हुआ है।

(ख) और (ग) संविधान का सिंधी पाठ, वर्ष 1987 में तैयार किया गया था। मंत्रालय द्वारा निरंतर प्रयास किए जाने के बावजूद कोई भी प्रकाशक भारत के संविधान को सिंधी भाषा में मुद्रित करने के लिए तैयार नहीं हुआ। भारत के संविधान की कश्मीरी भाषा में अनूदित कराने के लिए जम्मू-कश्मीर सरकार से सम्पर्क किया गया था किन्तु उनकी प्रतिक्रिया उत्साहवर्द्धक नहीं थी।

Family courts in Andhra Pradesh

4072. DR. NARREDDY THULASI REDDY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government of Andhra Pradesh have set up family courts;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether there is any proposal to set up more family courts during 1992-93 in Andhra Pradesh; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) to (e) As per information made available by State Government of Andhra Pradesh, there is a proposal to establish, 9 Family Courts at different places in the State.